

the proposal was also devoid of flood control benefit and required large block of power for lifting water. The proposal was, therefore, given up.

#### Inspection of companies

\*551. SHRI ABU ASIM AZMI :  
SHRI MOOLCHAND MEENA :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of companies inspected by Government under section 209(a) of the Companies Act, 1956, during the last two years;

(b) how many companies were actually booked for violations mismanagement, delay in payment of dividend, non payment of deposits during that period; and

(c) whether prosecution has been launched against all such companies and if not, the reasons therefor ?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) 394 companies have been inspected in the last two financial years, ending on 31-3-2003.

(b) The details are as under:

|                 | Violations                        | Mismanagement | Delay in payment of dividend | Non-payment of deposits. |
|-----------------|-----------------------------------|---------------|------------------------------|--------------------------|
| Number of cases | In almost all Cases of Inspection | 12            | 6                            | 34                       |

(c) Prosecutions have been ordered for the violations established.

#### Restructuring of UTI schemes

\*552. SHRI RAMACHANDRA KHUNTIA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) Whether the Unit Trusts of India propose to restructure its 47 schemes through intra-scheme merger ;

(b) if so, the details thereof; and